

Improving Mining Operations by introducing sophisticated Washery equipment

10779. SHRI K. S. VEERBHADRAPPA: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that frequent shut downs in the thermal power plants are due to defects in equipment caused by the impurities in coal used;

(b) whether it is also a fact that bulk of coal available in the country is of inferior quality; and

(c) if so, whether Government realise the need for improving mining operations by introducing sophisticated washery equipment as is the practice in the Western countries?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI JANESHWAR MISHRA): (a) and (b). The bulk of available coal in the country is of low grade quality and many of the thermal power stations have been designed on the available coal reserves. However, sometimes the coal quality shows variation which may cause technical problems in the operation and maintenance of the boilers.

(c) With a view to maintaining the quality, arrangements are being made to pick out shale and sand stone from coal. Beneficiation of power grade coal is also under consideration but the washability characteristics of the coal and cost of washing are factors which have bearing on the decision to set up a non-coking coal washery.

Research for Oil in Andaman and Nicobar Islands

10780. SHRI NATVERLAL B. PARMAR: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that recently research was conducted around the Andaman and Nicobar Islands for search of oil;

(b) the result shown by the research; and

(c) when Government propose to explore the oil bearing areas of the island for actual yield?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) ONGC conducted reconnaissance geophysical surveys in the Andaman-Nicobar shelf during 1977. The interpretation of the data collected from this survey indicated the presence of some structures favourable for accumulation of hydrocarbons.

Additional detailed geophysical survey is being conducted presently to fully delineate some of the possible favourable structures before undertaking drilling operations.

(b) Information has been given in the reply to part (a) above..

(c) Depending on the results of the additional survey mentioned in part (a) above, ONGC proposes to take up drilling on 2 structures during the later part of 1979/early 1980.

Balance sheets, profits and losses of M/s Dumex

10781. SHRI BALWANT SINGH RAMOOWALIA:

CHAUDHURY BRAHM PRAKASH:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 4765 on 29th August, 1978 regarding change for name from Dumex to Pfizer and state:

(a) what were the balance sheets, profits and losses of M/s. Dumex in 1960 and in previous years, at the time of transferring the shares to M/s. Pfizer Panama in India;

(b) who fixed up the sale price of shares to M/s. Dumex Limited of Rs. 9.9 lakhs face value;

(c) were there any other transactions that took place outside India at that time over and above the face value;

(d) what was the criteria observed for selling these share and what were the items manufactured by M/s. Dumex at that time; and

(e) when the name and style of M/s. Dumex has been changed into M/s. Pfizer how can the name and style 'Dumex' still continue?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) As per information furnished by the Registrar of Companies, Maharashtra, M/s. Pfizer Corporation, Panama (who were a subsidiary of M/s. Chas Pfizer Co. Inc. New York, USA) were allotted 30,000 equity (ordinary) shares of Rs. 100 each fully paid in cash in M/s. Dumex Private Limited on 25th July, 1958. As per return of allotment filed with the Registrar of Companies, Maharashtra on 30th June, 1960, additional 25,100 equity shares of Rs. 100/- each were allotted to M/s. Pfizer Corporation, Panama for cash on 22-6-1960. The balance sheet figures of M/s. Dumex Pvt. Ltd. for the years ended 30th November 1959 and 30th November 1960 are given in the statement enclosed. The net profits after tax for the years ended 30th November 1959 and 30th November, 1960 were Rs. 23.12 lakhs and Rs. 23.03 lakhs respectively.

(b) As per annual return of M/s. Dumex Private Limited made up to 29th May 1961 filed with the Registrar of Companies, Maharashtra, 9900 equity shares of Rs. 100/- each were transferred on 27th January 1961 to M/s. Pfizer Corporation, Panama. These were previously held by East Asiatic Company (India) Private Limited (4996 shares) and the rest

by some non-residents. The sale price of Rs. 200/- per share of these shares of face value of Rs. 100/- each of M/s. Dumex Private Limited was fixed by the Department of Economic Affairs in consultation with the then Ministry of Commerce and Industry and Department of Company Law Administration.

(c) The Government is not aware of any other transaction if any, that might have taken place outside India at that time over and above the face value.

(d) The sale price of Rs. 200/- per share of the face value of Rs. 100/- each of M/s. Dumex Private Limited referred to in part (b) above, was considered fair and reasonable on the basis of the company's profit earning capacity as well as the intrinsic worth as disclosed in the audited accounts of the company.

M/s. Pfizer has informed the Ministry of Petroleum, Chemicals and Fertilizers that there were ten Industrial Licences, one Registration certificate and one Permission Letter which were issued to M/s. Dumex Private Limited and subsequently changed in their name when the name of the company was changed from Dumex to Pfizer. A statement showing the items covered against such Industrial approvals, as furnished by the Ministry of Petroleum, Chemicals and Fertilizers, is enclosed.

(e) The name of Dumex Private Limited was changed to M/s. Pfizer Private Ltd. on 1-6-1961 when a fresh certificate of incorporation was issued. The Trade Mark 'Dumex' stands registered in the name of M/s. Pfizer Corporation, Panama, and M/s. Pfizer Ltd. are the users of this trade mark.

Statement I

Balance Sheets, Profit and Losses of M/s. Dumex

(Rupees in lakhs)

	Balance Sheets as at		
	30-11-58	30-11-59	30-11-60
LIABILITIES			
Paid up Capital	69.90	69.90	80.00
Reserves	15.67	24.49	34.63
Secured/Unsecured Loans		22.66	82.17
Current Liabilities and Provisions	64.81	87.04	87.74
	<u>150.38</u>	<u>204.09</u>	<u>284.55</u>
ASSETS			
Fixed Assets	31.39	36.63	72.79
Investments	0.00	0.12	0.12
Current Assets, Loans and Advances	118.18	167.34	211.64
	<u>150.38</u>	<u>204.09</u>	<u>284.55</u>

Statement II

Balance Sheets, Profit and Losses of M/s. Dumex.

Item	Ind. Lic. No. and Date
1. Drugs and Pharmaceuticals	Registration Certificate No. P/22/35, dated 6-10-1952.
2. Isonicotinic Acid Hydrazide	L/22/36/55, dated 26-3-1955 Approval Letter No. 22 (13) IA(II)/58, dated 4-7-1959.
3. PAS and its Salts	L/22/N-52/58, dated 30-8-1958.
4. Protein Hydrolysate	L/22/29/54, dated 16-12-1954 L/22/N-28/60-Ch. III, dated 28-9-1960.
5. Oxytetracycline/Tetracycline	L/22/N-130/60, dated 28-1-1960.
6. Diabinese (Chlorpropamide) Tablets	L/22/N-133/60, dated 3-2-1960.
7. Terramycin and Tetracycline Preparations	Permission letter No. 22(375)IA (II)/60, dated 19-4-1960.
8. Milk of Magnesia	L/22/N-99/59, dated 4-8-1959.
9. Dumex Baby Food	L/27(2)/N-2/58, dated 29-7-1958.
10. Vial Filling of Insulin preparations	L/22/N-41/58, dated 22-5-1958.
11. Niamid Tablets	L/22/N-25/60-Ch. III, dated 12-9-1960.
12. Fovane Tablets	L/22/N-23/60-Ch. III, dated 12-9-1960.